

[Sh. Rajendra Agnihotra]

Rule 377, I would like to submit that Lalitpur, Jhansi, Hamirpur, Banda and Jalaun districts of Uttar Pradesh and Datia, Morena, Bhind, Shivpuri, Guna, Sagar, Tikamgarh, Chhatarpur and Satna districts of Madhya Pradesh are all plateau areas. The economic conditions, agriculture, irrigation and drinking water problems these areas are the same. These areas also have common sources of water.

The level of irrigation in all these areas is very low, due to which the farmers of these areas are unable to produce good crop and hence, are very poor. Except for the four months, of a year the 80 percent population of those areas face acute shortage of drinking water and there are extreme drought conditions, as there is even fodder shortage for cattle.

Uttar Pradesh and Madhya Pradesh have common sources of water and water is available in plenty. Unless both the Governments agree, neither water sources can be tamed nor dams can be constructed there on. Due to this reason, the States are still lacking in means of irrigation and there is acute shortage of drinking water. A Development Council should be set up under the Chairmanship of Union Minister of Irrigation with the consent of both the Governments. Both the Governments should make available the financial resources, so that the backwardness of these 15 districts of this plateau region can be removed and development of means of irrigation and industries could take place and shortage of drinking water could be overcome.

717 (viii) Need to develop Dadra and Nagar Haveli as tourist resort

[English]

SHRI MOHANBHAI SANJIBHAI DELKAR (Dadra and Nagar Haveli): Sir, Dadra and Nagar Haveli is situated very near to Bombay which is a centre of business. Every year large number of foreign tourists

visit Bombay. Dadra and Nagar Haveli covers vast area of forest. This place can be developed into a tourist resort, without disturbing forest environment, which will fetch more income to the Dadra and Nagar Haveli.

I request the Central Government to develop this areas as tourist resort.

15.18 hrs. 712-96 Bill
PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) BILL—
~~2012~~ 2012

[English]

MR. DEPUTY SPEAKER: Now we take up the Prasar Bharati Bill motion for consideration of which was moved by Shri P. Upendra on 21.8.90. Before I call upon Shri Shrivastavaji, I would like to bring to the notice of this House that the time allotted to this Bill was eight hours. We have already taken eight hours and fifty-nine minutes. I would like to know from the House for how much time you would like to discuss it.

SOME HON. MEMBERS: One hour more.

MR. DEPUTY SPEAKER: Well, in one hour's time it should be over.

SOME HON. MEMBERS: No, it should be two hours.

MR. DEPUTY SPEAKER: O.K., in two hours' time it should be over.

PROF. P.J. KURIEN (Mavelikara): No, Sir. This is a very very important Bill and our members have moved a number of amendments. On most of the amendments, there is some settlement also. But, in spite of that, our Members have to express their views. This is a very important Bill. So, please do not restrict it to one hour. When everything is being done with unanimity, why not we take